

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES "G" : DELHI
[THROUGH VIDEO CONFERENCING]
BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND
SHRI B.R.R. KUMAR, ACCOUNTANT MEMBER

ITA.No.3452/Del./2017
Assessment Year 2013-2014

M/s. S.S. Kothari Mehta & Co., Plot No.68, Okhla Phase-III, New Delhi. PIN – 110 020 PAN AABFS6730L	vs.	The ACIT, Circle-63(1), New Delhi.
(Appellant)		(Respondent)

For Assessee :	Shri Ashish Mendiratta, C.A.
For Revenue :	Shri Prakash Dubey, Sr. D.R.

Date of Hearing :	11.02.2021
Date of Pronouncement :	11.02.2021

ORDER

PER BHAVNESH SAINI, J.M.

This appeal by Assessee has been directed against the Order of the Ld. CIT(A)-XX, New Delhi, Dated 31.03.2017, for the A.Y. 2013-2014.

2. Learned Counsel for the Assessee seeks permission to withdraw the appeal as the matter in issue is settled in VIVAD SE VISHWAS SCHEME, 2020 subject to issue of Form No.3.

3. In view of the above, appeal of assessee is dismissed as withdrawn, subject to issue of Form No.3 in favour of the assessee.

4. In the result, appeal of the Assessee dismissed as withdrawn.

Order pronounced in the open Court.

Sd/-
(B.R.R. KUMAR)
ACCOUNTANT MEMBER
Delhi, Dated 11th February, 2021
VBP/-
Copy to

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

1.	The appellant
2.	The respondent
3.	CIT(A) concerned
4.	CIT concerned
5.	D.R. ITAT 'G' Bench, Delhi
6.	Guard File.

// BY Order //

Assistant Registrar : ITAT Delhi Benches : Delhi.